

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 6250/2022

(Arising out of impugned final judgment and order dated 21-11-2019 in CRLA No. 5494/2004 passed by the High Court of Judicature at Allahabad)

RAM VINOD SINGH

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ANR.

Respondent(s)

(I.A. NO. 265777/2023- CANCELLATION OF BAIL, IA No. 71146/2022 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No. 71145/2022 - EXEMPTION FROM FILING O.T.)

Date : 03-01-2024 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE M.M. SUNDRESH
HON'BLE MR. JUSTICE S.V.N. BHATTI

For Petitioner(s) Mr. Vishwajit Singh, Sr. Adv.
Ms. Veera Kaul Singh, AOR
Mr. Pankaj Singh, Adv.
Ms. Ridhima Singh, Adv.
Mr. Suryansh Singh, Adv.
Dr. Malkiat Singh, Adv.

For Respondent(s) Mr. Anuvrat Sharma, AOR
Ms. Alka Sinha, Adv.

Mr. Siddhartha Dave, Sr. Adv.
Mrs. Pragya Baghel, AOR
Ms. Jemtiben A.o., Adv.

UPON hearing the counsel the Court made the following
O R D E R

List the matter next week.

(SWETA BALODI)
COURT MASTER (SH)

(POONAM VAID)
COURT MASTER (NSH)